

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'F': NEW DELHI

BEFORE SHRI S.V. MEHROTRA, ACCOUNTANT MEMBER AND
SHRI CHANDRA MOHAN GARG, JUDICIAL MEMBER

ITA No. 2480/Del/2014
Assessment Year: 2009-10]

Radiant Castings
L-7, Green Park Extension
New Delhi

Vs.

The C.I.T-VIII
New Delhi

PAN : AAIFR 3803 J

[Appellant]

[Respondent]

Date of Hearing : 04.05.2016
Date of Pronouncement : 04.05.2016

Appellant by : Shri Ashish Chadha, CA

Respondent by : Ms. Kesang Y. Sherpa, Sr. DR

ORDER

PER CHANDRA MOHAN GARG, JUDICIAL MEMBER

The assessee has filed this appeal against the order dated 25th March, 2014 passed by the ld. CIT-VIII, New Delhi for A.Y 2009-10.

2. At the very outset, the ld. AR for the assessee submitted that the assessee does not wish to pursue the appeal and requested for permission to withdraw the appeal in view of the fact that the assessee has got relief from the AO in the reassessment order dated 25.3.2015 u/s 263 r.w.s 143(3) of the

Income-tax Act, 1961 ['the Act' for short]. The ld. AR submitted that the appeal has now become infructuous.

3. Per contra, the ld. DR did not raise any serious objection.

5. Having heard the rival submissions, without going into the merits of the case, we dismiss the appeal filed by the assessee as having become infructuous and withdrawn.

6. In the result, the appeal of the assessee stands dismissed as withdrawn.

The order is pronounced in the open court on 04.05.2016.

**Sd/-
(S.V. MEHROTRA)
ACCOUNTANT MEMBER**

**Sd/-
(C.M. GARG)
JUDICIAL MEMBER**

Dated: 04th May, 2016

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi